

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th July, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 29 of 2017

A Bill further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:—

PART- I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2017.

Short title and commencement.

(2) It shall be deemed to have come into force on the 27th day of May 2017.

PART-II.

AMENDMENT TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

2. In Section 11 of the Madurai-Kamaraj University Act, 1965, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Amendment of section 11.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Senate who shall be an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Chancellor, the Senate and the Syndicate shall begin six months before the probable date of

occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

PART-III.

AMENDMENT TO THE ANNA UNIVERSITY ACT, 1978.

Amendment of
Section 11.

3. In Section 11 of the Anna University Act, 1978, for sub-section (2) including the provisos thereto, the following sub-sections shall be substituted, namely:-

Tamil Nadu
Act 30 of
1978.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.— For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Chancellor, the Government and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”

PART-IV.

AMENDMENT TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Tamil Nadu
Act 1 of
1982.

4. In section 12 of the Bharathiar University Act, 1981, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Amendment of
Section 12.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist;

(ii) a nominee of the Senate who shall be an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.— For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Government, the Senate and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”

PART-V.

AMENDMENT TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Amendment of section 12.

5. In section 12 of the Bharathidasan University Act, 1981, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Tamil Nadu Act 2 of 1982.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist;

(ii) a nominee of the Senate who shall be an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Government, the Senate and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

Removal of doubts.

6. For removal of doubts, it is hereby declared that if the member nominated by the Senate or the Syndicate to the Committee, before the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2017 does not possess the qualifications specified in sub-section (2) of section 12 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), as amended by this Act, he shall cease to be such member and in his place the Senate or the Syndicate, as the case may be, shall nominate a member afresh possessing the qualifications specified in sub-section (2) of section 12 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), as amended by this Act.

PART-VI.

AMENDMENT TO MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu
Act 15 of
1984.

7. In section 12 of the Mother Teresa Women's University Act, 1984, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Amendment of
Section 12.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Government, who shall be a serving Principal of a Women's College, who has put in not less than five years of service as Principal;

(ii) a nominee of the Academic Committee, who shall be an eminent woman educationist; and

(iii) a nominee of the Executive Council who shall be an eminent woman educationist.

Explanation.—For the purpose of this sub-section, “eminent woman educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Government, the Academic Committee and the Executive Council shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

PART-VII.

AMENDMENT TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu
Act 23 of
1985.

8. In section 13 of the Alagappa University Act, 1985, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Amendment of
Section 13.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist;

(iii) a nominee of the Senate who shall be an eminent educationist; and

(iv) two nominees of the Syndicate who shall be eminent educationists.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the Tamil Nadu Government Gazette.

(2-B) The process of nominating the members to the Committee by the Chancellor, the Government, the Senate and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

PART-VIII.

AMENDMENT TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of
Section 11.

9. In section 11 of the Manonmaniam Sundaranar University Act, 1990, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Tamil Nadu
Act 31 of
1990.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist;

(ii) a nominee of the Senate who shall be an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the Tamil Nadu Government Gazette.

(2-B) The process of nominating the members to the Committee by the Government, the Senate and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

PART-IX.

AMENDMENT TO THE PERIYAR UNIVERSITY ACT, 1997.

10. In section 12 of the Periyar University Act, 1997, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist;

(ii) a nominee of the Senate who shall be an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the Tamil Nadu Government Gazette.

(2-B) The process of nominating the members to the Committee by the Government, the Senate and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

Removal of doubts

11. For removal of doubts, it is hereby declared that if the member nominated by the Senate or the Syndicate to the Committee, before the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2017 does not possess the qualifications specified in sub-section (2) of section 12 of the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), as amended by this Act, he shall cease to be such member and in his place the Senate or the Syndicate, as the case may be, shall nominate a member afresh possessing the qualifications specified in sub-section (2) of section 12 of the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), as amended by this Act.

PART – X.

Amendment of Section 10.

AMENDMENT TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Tamil Nadu Act 27 of 2002.

12. In section 10 of the Tamil Nadu Open University Act, 2002, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Chancellor, the Government and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

PART – XI.

AMENDMENT TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

Tamil Nadu
Act 32 of
2002.

Amendment of
Section 12.

13. In section 12 of the Thiruvalluvar University Act, 2002, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Chancellor, the Government and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2)."

PART – XII.

AMENDMENT TO THE TAMIL NADU TEACHERS EDUCATION UNIVERSITY ACT, 2008.

Amendment of
Section 10.

14. In section 10 of the Tamil Nadu Teachers Education University Act, 2008, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Tamil Nadu
Act 33 of
2008.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

2-B) The process of nominating the members to the Committee by the Chancellor, the Government and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

PART-XIII.

AMENDMENT TO THE ANNAMALAI UNIVERSITY ACT, 2013.

Tamil Nadu
Act 20 of
2013.

15. In section 9 of the Annamalai University Act, 2013, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Amendment of
Section 9.

“(2) For the purpose of sub-section (1), the Committee shall consist of —

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the Tamil Nadu Government Gazette.

(2-B) The process of nominating the members to the Committee by the Chancellor, the Government and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).”.

Repeal and
Saving.

16. (1) The Tamil Nadu Universities Laws (Amendment) Ordinance, 2017 is hereby repealed.

Tamil Nadu
Ordinance 2
of 2017.

(2) Notwithstanding such repeal, anything done or any action taken under the Madurai-Kamaraj University Act, 1965, the Anna University Act, 1978, the Bharathiar University Act, 1981, the Bharathidasan University Act, 1981, the Mother Teresa Women's University Act, 1984, the Alagappa University Act, 1985, the Manonmaniam Sundaranar University Act, 1990, the Periyar University Act, 1997, the Tamil Nadu Open University Act, 2002, the Thiruvalluvar University Act, 2002, the Tamil Nadu Teachers Education University Act, 2008 and the Annamalai University Act, 2013, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Acts, as amended by this Act.

Tamil Nadu
Act 33 of
1965.

Tamil Nadu
Act 30 of
1978.

Tamil Nadu
Act 1 of
1982.

Tamil Nadu
Act 2 of
1982.

Tamil Nadu
Act 15 of
1984.

Tamil Nadu
Act 23 of
1985.

Tamil Nadu
Act 31 of
1990.

Tamil Nadu
Act 45 of
1997.

Tamil Nadu
Act 27 of
2002.

Tamil Nadu
Act 32 of
2002.

Tamil Nadu
Act 33 of
2008.

Tamil Nadu
Act 20 of
2013.

STATEMENT OF OBJECTS AND REASONS

At present, in the Madurai- Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965), the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978), the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), the Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984), the Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985), the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990), the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), the Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002), the Thiruvalluvar University Act, 2002 (Tamil Nadu Act, 32 of 2002), the Tamil Nadu Teachers Education University Act, 2008 (Tamil Nadu Act 33 of 2008) and the Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013), no qualification has been prescribed for members of Search Committee and for the Vice-Chancellor. Further, no time limit has been fixed to make recommendation by the Search Committee to the Chancellor for appointment of Vice-Chancellor and for preparing the panel of suitable persons for appointment as Vice-Chancellor. The Government have, therefore, decided to amend the said Tamil Nadu Acts suitably to make specific provisions for the above said purposes.

2. Accordingly, the Tamil Nadu Universities Laws (Amendment) Ordinance, 2017 (Tamil Nadu ordinance 2 of 2017) was promulgated by the Governor on the 27th May 2017 and the same was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 27th May 2017.

3. The Bill seeks to replace the said Ordinance.

K.P. ANBALAGAN,
Minister for Higher Education.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-section (2-A) (ii) of section 11 of the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965), sub-section (2-A) (ii) of section 11 of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978), sub-section (2-A) (ii) of section 12 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), sub-section (2-A) (ii) of section 12 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), sub-section (2-A) (ii) of section 12 of the Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984), sub-section (2-A) (ii) of section 13 of the Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985), sub-section (2-A) (ii) of section 11 of the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990), sub-section (2-A) (ii) of section 12 of the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), sub-section (2-A) (ii) of section 10 of the Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002), sub-section (2-A) (ii) of section 12 of the Thiruvalluvar University Act, 2002 (Tamil Nadu Act 32 of 2002), sub-section (2-A) (ii) of section 10 of the Tamil Nadu Teachers Education University Act, 2008 (Tamil Nadu Act 33 of 2008), and sub-section (2-A) (ii) of section 9 of the Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013), proposed to be substituted in clauses 2, 3, 4, 5, 7, 8, 9, 10, 12, 13, 14 and 15 of the Bill, respectively, authorize the Government to issue order to carry out the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

K.P. ANBALAGAN,
Minister for Higher Education.

K. BOOPATHY,
Secretary (In-Charge).